



The Maharashtra Provision of Facilities for Agriculture Credit by Banks Act,
1974

Act 5 of 1975

Keyword(s):

Agriculture, Agriculturist, Agro-Industries Corporation, Bank, Co-Operative Society, Financial Assistance, Registrar

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THE MAHARASHTRA PROVISION OF FACILITIES FOR
AGRICULTURAL CREDIT BY BANKS ACT, 1974

CONTENTS

PREAMBLE.

SECTIONS.

CHAPTER I

PRELIMINARY

1. Short title, extent and commencement.
2. Definitions.

CHAPTER II

RIGHTS OF AGRICULTURISTS TO ALIENATE LAND OR INTEREST THEREIN
IN FAVOUR OF BANKS

3. Removal of restrictions on alienation.
4. Charge on crop and other movable property in favour of a bank.
5. Creation of charge on land in favour of a bank by declaration.

CHAPTER III

CHARGES AND MORTGAGES IN FAVOUR OF BANKS AND PRIORITIES
THEREOF

6. Removal of disability in creation of charges and mortgages.
7. Priority of charges and mortgages in favour of a bank, Government and co-operative society.
8. Registration of charge or mortgage in favour of a bank.
9. Noting of charge or mortgage created in favour of a bank in Record of Rights.
10. Restrictions on creation of tenancy by agriculturist borrower.

CHAPTER IV

ARRANGEMENTS FOR RECOVERY OF DUES BY BANKS

11. Recovery of dues of a bank through prescribed authority.
12. Rights of a bank to acquire and dispose of immovable property.
13. Exemption to banks from restrictions on acquisition of land in excess of ceiling.

CHAPTER V

FINANCING OF CO-OPERATIVE SOCIETIES BY BANKS

14. Bank eligible to become member of co-operative society.
15. Inspection of books of a Co-operative society by a bank.
16. Disputes between a bank and a co-operative society.
17. Settlement of disputes.
18. Recovery of money awarded.
19. Powers of a bank to proceed against defaulting members of a Co-operative society.
20. Audit, inquiry and inspection reports of societies be available to banks.

CHAPTER VI

MISCELLANEOUS

21. Exemption from legislations relating to money lending and relief of agricultural indebtedness.
22. Mortgage executed by managers of joint Hindu family.
23. Modified application of section 8 of Act XXXII of 1956.
24. Mortgages not to be questioned on insolvency of mortgagors.
25. Power of State Government to make rules.

SCHEDULE.

MAHARASHTRA ACT No. V OF 1975

(THE MAHARASHTRA PROVISION OF FACILITIES FOR AGRICULTURAL CREDIT BY
BANKS ACT, 1974.)

[10th March 1975]

An Act to make better provision for the adequate supply of credit for increasing agricultural production and development in the State; and for that purpose to remove any restrictions on alienations of certain agricultural lands, so that banks may provide credit on such agricultural lands; to provide for the speedy recovery of the dues of such banks which provide credit; and to provide for matters connected with and incidental to the purposes aforesaid.

WHEREAS it is expedient to make better provision for the adequate supply of credit for increasing agricultural production and development in the State; and for that purpose to remove any restrictions on the alienations of certain agricultural lands, so that banks may provide credit on such agricultural lands; to provide for the speedy recovery of the dues of such banks which provide credit; and to provide for matters connected with and incidental to the purposes aforesaid. It is hereby enacted in the Twenty-fifth Year of the Republic of India as follows:—

CHAPTER I

PRELIMINARY

1. (1) This Act may be called the Maharashtra Provision of Facilities for Agricultural Credit by Banks Act, 1974. Short title, extent and commencement.
- (2) It extends to the whole of the State of Maharashtra.
- (3) It shall come into force on such date as the State Government may, by notification in the *Official Gazette*, appoint.

2. In this Act, unless the context otherwise requires, — Definitions

(a) "agriculture" or "agricultural purpose" includes making land fit for cultivation, cultivation of land, improvement of land including development of sources of irrigation, raising and harvesting of crops, horticulture, forestry, planting and farming and cattle breeding, animal husbandry, dairy farming, seed farming, pisciculture, apiculture, sericulture, piggery, poultry farming and such other activities as are generally carried on by agriculturists, dairy farmers, cattle breeders, poultry farmers and other categories of persons engaged in similar activities including marketing of agricultural products, their storage and transport and the acquisition of implements and machinery in connection with any such activity; and also includes the purposes enumerated in section 111 of the Maharashtra Co-operative Societies Act, 1960;

(b) "agriculturist" means a person who is engaged in agriculture;

(c) "Agro-Industries Corporation" means a company or other body corporate, one of the principal objectives of which is to undertake activities connected with or intended for the development of agriculture, and not less than fifty-one per cent. of the paid-up share capital of which is held by the Central Government or by any State Government or Governments, or partly by the Central Government and partly by one or more State Governments;

Mah.
XXIV
of
1961.

¹ For Statement of Objects and Reasons, see *Maharashtra Government Gazette*, Part V, pages 1116-1117.

(d) "bank" means, —

- (i) a banking company as defined in the Banking Regulation Act, 1949; X of 1949.
- (ii) the State Bank of India constituted under the State Bank of India Act, 1955; XXIII of 1955.
- (iii) a Subsidiary Bank as defined in the State Bank of India (Subsidiary Banks) Act, 1959; XXXVIII of 1959.
- (iv) a corresponding new bank constituted under the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970; V of 1970.
- (v) any banking institution notified by the Central Government under section 51 of the Banking Regulation Act, 1949; X of 1949.
- (vi) the Agricultural Refinance Corporation constituted under the Agricultural Refinance Corporation Act, 1963; X of 1963.
- (vii) any Agro-Industries Corporation ;
- (viii) the Agricultural Finance Corporation Limited, a company incorporated under the Companies Act, 1956; or I of 1956.
- (ix) any other financial institution notified by the State Government in the *Official Gazette* as a bank, for the purpose of this Act;

(e) "co-operative society" means a co-operative society registered or deemed to be registered under the Maharashtra Co-operative Societies Act, 1960, and the object of which is to provide financial assistance to its members, and includes a co-operative land development bank; Mah. XXIV of 1961.

(f) "financial assistance" means assistance granted by way of loans, advances, guarantee or otherwise for any agricultural purpose or for purchase of shares of any co-operative agricultural processing society or any co-operative society undertaking land development or improvement works including lift irrigation ;

(g) "prescribed" means prescribed by rules made under this Act; Mah. XXIV of 1961.

(h) "Registrar" means a person appointed to be the Registrar of Co-operative Societies under the Maharashtra Co-operative Societies Act, 1960, and includes any person appointed to assist the Registrar under section 3 of that Act.

CHAPTER II.

RIGHTS OF AGRICULTURISTS TO ALIENATE LAND OR INTEREST THEREIN IN FAVOUR OF BANKS

3. Notwithstanding anything contained in any law for the time being in force or in any custom or usage, which restrict the right to alienate any land (or any interest therein), it shall be lawful for an agriculturist to alienate (whether by creation of a charge or mortgage on such land, or any other interest) any land to the extent of his right therein, or any right, title and interest he may have in the land, in favour of a bank for the purpose of obtaining financial assistance from that bank.

Removal of
restrictions
on aliena-
tion.

4. (1) It shall be lawful for such an agriculturist to create a charge on the movable property owned by him, or on the crops raised by him, standing or otherwise, or other produce from land cultivated by him, to the extent of his interest therein, in favour of a bank, to secure financial assistance from that bank, notwithstanding that he may not be the owner of the land on or from which the crop or other produce is raised.

Charge on crop and other movable property in favour of a bank.

Mah. XXIV of 1961. (2) Where a charge is created for any financial assistance given to an agriculturist by a bank, then notwithstanding anything to the contrary in the Maharashtra Co-operative Societies Act, 1960, no subsequent charge in respect of financial assistance provided by a co-operative society shall have priority over such charge on the crops raised by him, standing or otherwise, or any other movable property, in respect of any financial assistance given to him by the bank.

(3) A bank may distrain and sell, through an officer designated by the State Government in this behalf, the crop or other produce or any movables charged to that bank to the extent of the agriculturist's interest therein, and appropriate the proceeds of such sale towards all moneys due to the bank from that agriculturist.

5. (1) Where an agriculturist creates a charge on land or any other immovable property, which he owns or in which he has an interest, in respect of any financial assistance given to him by a bank, he may make a declaration in accordance with the form set out in the Schedule or as near thereto as circumstances permit, declaring that thereby he creates, in favour of the bank, a charge on such land or his interest therein, or other immovable property, as the case may be, to secure the financial assistance provided to him by the bank.

Creation of charge on land in favour of a bank by declaration.

(2) A declaration made under sub-section (1) may be varied from time to time by the agriculturist with the consent of the bank in whose favour the declaration has been made.

CHAPTER III

CHARGES AND MORTGAGES IN FAVOUR OF BANKS AND PRIORITIES THEREOF

Mah. XXIV of 1961. 6. Notwithstanding anything to the contrary contained in the Maharashtra Co-operative Societies Act, 1960, or any other law for the time being in force, and notwithstanding that any land (or any interest therein) stands already charged or mortgaged to a co-operative society, an agriculturist may create a charge on or mortgage such land (or interest therein) in favour of a bank as security for any financial assistance given to the agriculturist by that bank, provided that prior notice thereof is given by such agriculturist and by that bank to the co-operative society concerned.

Removal of disability in creation of charges and mortgages.

7. (1) Notwithstanding anything to the contrary contained in any law for the time being in force,—

Priority of charges and mortgages in favour of a bank, Government and co-operative society.

(a) any charge created or mortgage given by an agriculturist in favour of or to a bank, as security for financial assistance given to him by the bank, shall, after the commencement of this Act, if prior in time, have priority over any subsequent charge or mortgage in favour of Government or a co-operative Society; and

(b) any charge created or mortgage given on any land (or interest therein), in favour of a bank, in respect of financial assistance given to an agriculturist by that bank, shall have priority over any other charge or mortgage in or over such land (or interest therein) in favour of any person other than Government or co-operative society or any other bank, notwithstanding that such charge or mortgage is prior in time to the charge or mortgage created in favour of the bank.

(2) Where different charges or mortgages on the same land (or interest therein), are created by an agriculturist in favour of Government, one or more co-operative societies or one or more banks, any such charges created or mortgages given as security for financial assistance given by Government, co-operative society or bank by way of term loan for development purposes, shall have priority over any other charges or mortgages created or given in favour of Government, co-operative societies or banks; provided a notice of such financial assistance by way of term loan for development purposes has been given to such Government, co-operative society or bank, and that Government, co-operative society or bank has consented to the financial assistance being given; and where more than one such charge or mortgage is created or given as security for financial assistance by way of term loan, the charges or mortgages by way of security for the term loan for development purposes shall rank in priority *inter se* in accordance with the dates of their creation.

Explanation.—For the purposes of this section, “term loan for development purposes” means financial assistance which will generally result in improvement of agriculture or the building up of tangible assets in agriculture; but does not include financial assistance for working capital expenses, seasonal agricultural operations or marketing crops,

(3) Nothing in this section shall apply—

- (i) to borrowings only from one or more co-operative societies, and
- (ii) to the recovery of sums due to Government as arrears of land revenue.

Registration
of charge or
mortgage in
favour of
a bank.

8. Notwithstanding anything contained in the Registration Act, 1908, it shall not be necessary to register a charge in respect of which a declaration has been made under sub-section (1) of section 5, or in respect of which a variation has been made under sub-section (2) of that section, or a mortgage executed by an agriculturist in favour of a bank, and such charge, variation or mortgage shall have effect from the date it is created or made, provided that the bank sends within such time and in such manner as may be prescribed, a copy of the instrument whereby the charge, variation or mortgage is created or made to the Registering Officer within the local limits of whose jurisdiction the whole or any part of the property charged or mortgaged is situated, and such Registering Officer shall file a copy or copies, as the case may be, in his Book No. 1 prescribed under section 51 of the Registration Act, 1908.

XVI
of
1908.

XVI
of
1908.

9. Whenever a charge is created or mortgage is given on land (or interest therein), in favour of a bank in respect of financial assistance given to an agriculturist by that bank, the bank shall give intimation to the Talathi or such other revenue officer as may be designated in this behalf by the State Government, of the particulars of the charge or mortgage in its favour. The Talathi or the other revenue officer shall make a note of the particulars of charge or mortgage in the Record of Rights relating to the land over which the charge or mortgage has been created. The bank shall likewise give an intimation to the Talathi or the other revenue officer as soon as the financial assistance given by it to the agriculturist ceases to be outstanding and thereupon the Talathi or the other revenue officer shall make a suitable note in the Record of Rights about release of the land from the charge or mortgage, as the case may be.

Noting of charge or mortgage created in favour of a bank in Record of Rights.

10. (1) Notwithstanding anything contained in any law for the time being in force, an agriculturist, who has availed himself of financial assistance from a bank by creating a charge or mortgage on land (or interest therein), shall not, after he had availed of such assistance and so long as such assistance continues to be outstanding, lease that land (or interest therein) or create any tenancy rights thereon, or enter into an agreement of sale without prior permission in writing of the bank.

Restrictions on creation of tenancy by agriculturist borrower.

(2) Any lease granted or tenancy rights created in contravention of this section shall be void.

CHAPTER IV.

ARRANGEMENTS FOR RECOVERY OF DUES BY BANKS

11. (1) An officer designated by the State Government as the prescribed authority for the purpose of this section may, on the application of a bank, after making such inquiry as he deems fit, make an order on any agriculturist or his heirs or legal representatives, directing the payment of any sum due to the bank on account of financial assistance availed of by the agriculturist, by the sale of any land (or interest therein) upon which the payment of such money is charged or mortgaged :

Recovery of dues of a bank through prescribed authority.

Provided that, no order shall be made by the prescribed authority under this section for the sale of any land (or interest therein) or any other immoveable property upon which the payment of money is charged or mortgaged, unless the agriculturist or the heirs or legal representatives of the agriculturist, as the case may be, have been served with a notice by the prescribed authority calling upon them to pay the amount due.

(2) Every order passed by the prescribed authority under sub-section (1) shall be deemed to be a decree of a Civil Court and shall be executed in the same manner as a decree of such Court.

(3) Nothing in this section shall debar a bank from seeking to enforce its rights in any other manner under any other law for the time being in force.

Rights of
a bank to
acquire and
dispose of
immovable
property.

12. (1) Notwithstanding anything contained in any law for the time being in force, a bank shall have power to itself acquire agricultural land (or interest therein) or any other immovable property which has been charged or mortgaged to it by an agriculturist in respect of any financial assistance availed of by him, provided the said land (or interest therein) or any other immovable property has been sought to be sold by public auction and no person has offered to purchase it for a price which is sufficient to pay to the bank the moneys due to it.

(2) A bank which acquires land (or interest therein) or any other immovable property in pursuance of the power vested in it under sub-section (1) shall dispose of it by sale, within a period to be specified by the State Government in this behalf.

(3) If the bank leases out any land acquired by it under sub-section (1), pending sale thereof as indicated in sub-section (2), the period of lease shall not exceed one year at a time and the lessee shall not acquire any right to purchase that property, notwithstanding any provisions to the contrary in any other law for the time being in force.

(4) A sale by a bank of land (or interest therein) under this section shall be subject to any provisions of any law in force which may place restrictions on purchase of land by non-agriculturists or ceiling for acquisition of land (or interest therein) or by a person not belonging to a particular tribe or scheduled caste or fragmentation of land.

Exemption to
banks from
restrictions
on acquisition
of land
in excess of
ceiling.

13. Nothing in any law for the time being in force placing a ceiling or limit on the holding of land shall apply to a bank acquiring land under this Act and holding such land till such time the bank sells the land in the manner provided in the last preceding section or otherwise at a price which is adequate to cover its dues.

CHAPTER V.

FINANCING OF CO-OPERATIVE SOCIETIES BY BANKS

Bank
eligible
to become
member of
co-ope-
rative society.

14. Notwithstanding anything contained in the Maharashtra Co-operative Societies Act, 1960, or the bye-laws of a resource society as defined in that Act or any law for the time being in force, it shall be lawful for a bank to become a member of a co-operative society. Mah. XXIV of 1961

Inspection
of books
of a co-
operative
society by
a bank.

15. (1) A bank shall have the right to inspect the books of any co-operative society, which has either applied to the bank for financial assistance or is indebted to the bank on account of financial assistance given earlier.

(2) The inspection may be carried out by an officer or any other member of the paid staff of the bank, with the previous sanction in writing of the Registrar.

(3) The officer or other member of the paid staff of the bank undertaking such inspection, shall, at all reasonable times, have access to the books of accounts, documents, securities, cash and other properties belonging to or in the custody of the co-operative society inspected by him, and shall also be supplied by such society such information, statements and returns as may be required by him to assess the financial condition of the society and the safety of financial assistance to be given to the society or already given to it.

16. (1) Notwithstanding anything contained in any other law for the time being in force, any dispute touching the constitution, management or business of a co-operative society, between a bank financing a co-operative society and the co-operative society so financed, other than disputes regarding disciplinary action taken by the society or its committee against a paid employee of the society, shall be referred by either of the parties to the dispute, to the Registrar for decision.

Disputes
between
a bank and a
co-opera-
tive society.

(2) Where any question arises whether, for purposes of the foregoing sub-section, a matter referred to for decision is a dispute or not, the question shall be decided by the Registrar, whose decision shall be final.

17. If the Registrar is satisfied that any matter referred to him or brought to his notice is a dispute within the meaning of the last preceding section, the Registrar shall decide the dispute himself or refer it for disposal to a nominee or a board of nominees appointed by him or any other authority competent to decide such dispute under the Maharashtra Co-operative Societies Act, 1960, and thereafter all the provisions of that Act relating to disputes, such as determination of disputes, appeals and enforcement of the decisions, awards or orders in such proceedings, shall, *mutatis mutandis* apply, as if it were a dispute within the meaning of and under that Act itself.

Settlement
of disputes.

Mah.
XXIV
of
1961.

Mah.
XXIV
of
1961.

18. The provisions of section 156 of the Maharashtra Co-operative Societies Act, 1960 and the rules made thereunder shall apply to the recovery of any amount found due to a bank under the last preceding section.

Recovery of
money
awarded.

19. (1) If a co-operative society is unable to pay its debts to a bank from which it has borrowed by reason of its members defaulting in the payment of the moneys due by them, the bank may direct the committee of such society to proceed against such members by taking all such action as is provided by the Maharashtra Co-operative Societies Act, 1960.

Powers of
a bank to
proceed
against
defaulting
members
of a co-
operative
society.

Mah.
XXIV
of
1961.

(2) If the committee of the co-operative society fails to proceed against its defaulting members within a period of ninety days from the date of receipt of such direction from the bank, the bank itself may under intimation to the Registrar proceed against such defaulting members in which event, the provisions of the Maharashtra Co-operative Societies Act, 1960 and the rules and the bye-laws made thereunder shall apply, as if all references to the society or its committee in the said provisions, rules and bye-laws were references to the bank.

Mah.
XXIV
of
1961.

(3) Where a bank has obtained a decree or award against a co-operative society indebted to it, the bank may proceed to recover such moneys firstly from the assets of the co-operative society and secondly from the members of the co-operative society to the extent of their debts due to the society.

20. The Registrar shall draw the attention of a bank financing a co-operative society to the defects noticed in every audit or inquiry or inspection conducted under the Maharashtra Co-operative Societies Act, 1960, and shall also supply to the bank a copy each of such audit, inquiry or inspection report, if demanded, in writing, by it.

Audit,
inquiry and
inspection
reports of
societies
be available
to banks.

Mah.
XXIV
of
1961.

SCHEDULE

Declaration under sub-section (1) of section 5

I, (aged years) residing at being desirous of availing myself of financial assistance from the Bank, make this declaration as required by section 5 (1) of the Maharashtra Provision of Facilities for Agricultural Credit by Banks Act, 1974, that I, own the land/have interest as a tenant in the land, in the area specified below, and I hereby create a charge on the said land/interest in the said land, in favour of the bank for securing the financial assistance which the bank may give and for all future assistance, if any, which the bank may give to me together with interest and costs and expenses thereon.

Name of Village	Name of Taluka	Name of District	Survey No./ City Survey No.		Boundaries		Areas
			Plot No.	Pot Hissa No.	South-East	North-West	Hectares

Assessment		Approximate value	Encumbrances, if any			Remarks, if any
Rupees	Paise		Nature	When created	Amount	

In witness whereof, I, Shri hereunder set my hand this day of in the year one thousand nine hundred and.....

Witness

Signed and delivered by the abovenamed in the presence of—

(1)

(2)

Attested by

Signature of the declarant.

Forwarded with compliments to the Talathi or other designated revenue officer with a request to include the particulars of the charge created under the declaration in the Record of Rights and to return to the bank for its recor l.

Manager/Agent

..... Bank.

Date

Place

Returned with compliments to the Manager/Agent Bank. The charge created under the declaration is duly included in the Record of Rights on the day of 19

Date

Talathi or other designated revenue officer.

Forwarded with compliments to the Sub-Registrar, with a request to record the particulars of the charge created under the declaration in his office.

Manager/Agent

..... Bank.

Date

Place

Returned with compliments to the Manager/Agent Bank. The charge created under the declaration is duly recorded.

Date

Sub-Registrar.